

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23698/2022

SHYAM NARAIN PANDEY

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(I.A. No. 172325 of 2022 - Application seeking modification of order dated 02.09.2022)

Date : 14-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
 Mr. Talha Abdul Rahman, AOR
 Mr. Harsh Vardhan Kediya, Adv.
 Mr. Mohd. Shaz Khan, Adv.
 Mr. Simranjeet Singh Rekhi, adv.
 Mr. Aditya Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The applicant has been convicted on 7th August, 2012 by the learned Additional Sessions Judge, Court No. 2, Azamgarh in Sessions Trial No. 435 of 2006 under Sections 147, 148, 302/149, 120-B of IPC and 7 Criminal Law Amendment Act and the same was upheld by the High Court of Judicature at Allahabad vide order dated 30th May, 2022 in Criminal Appeal No. 3239 of 2012.

On 2nd September, 2022 the Hon'ble Chamber Judge rejected the application seeking exemption from surrendering and granted eight weeks' time to surrender. Despite the same, the petitioner

has not surrendered yet. Under these circumstances, the petitioner must surrender immediately.

Petitioner is granted 48 hours time to surrender before the concerned authorities and file proof thereof. In case, this is not done, the authorities are directed to arrest the petitioner and produce him before the concerned Court for appropriate directions.

The copy of this order shall be given to the Registrar (Judl.) who shall communicate this order to the authorities concerned for onward compliance, to ensure that applicant surrenders or, in the event that the applicant does not surrender, the concerned authorities to comply with the directions in the said order, forthwith.

As soon as the applicant surrenders, he will be at liberty to move an application before the Registry by submitting a proof of surrender.

I.A. No. 172325 of 2022 stands disposed of.

The matter be listed in accordance with rules.

(NEETA SAPRA)
COURT MASTER (SH)

(MONIKA DEY)
BRANCH OFFICER